HARYANA GOVERNMENT

ENVIRONMENT, FOREST AND WILDLIFE DEPARTMENT

Notification

The 20th May, 2025

No. S.O. 39/C.A 16/1927/S. 29/2025. In exercise of the powers conferred under sub-section (1) read with sub-section (2) of section 29 of the Indian Forest Act, 1927 (Central Act 16 of 1927) the Governor of Haryana hererby declares the land described in the Schedule given below to be protected forests, to which the provisions of Chapter IV of the said Act shall be applicable, namely:-

SCHEDULE

District	**Tehsil**	**Name of Village**	**Detail of Land**				**Area In Acre**
Jind	**Julana**	**Ramkali**	**Khatoni No.**	**Khasra/ Killa No.**	**Kanal**	**Marle**	
		Ramkali Brick Kila Area	483/577	**70//**			
				11	3	2	9.06 Acre Or (3.67 Hectare
				20	7	10	
				21	4	4	
				71//			
				16	1	16	
				18	3	16	
				19	6	7	
				20	5	12	
				26	40	4	
		Ramkali Kothi Area	483/577	**85//**			8.33 Acre Or (3.37 Hectare
				1	7	6	
				9/1	0	4	
				9/2/2	5	3	
				10/1	0	13	
				10/2/2	6	9	
				11	7	12	
				12/1	0	8	
				12/2	7	12	
				19	8	0	
				20/1	1	1	
				20/2	6	11	
				21/1	7	12	
				22/1	6	16	
				22/2	1	4	
				Total	**139**	**2**	
				Equal to	**17.39 Acre = 139 Kanal 2 Marla**		
				Equal to	**17.39 Acre = 7.04 Hectare**		

Note : 1 Hectare = 2.47 Acre , 1 Acre=8 Kanal, 1 Kanal= 20 Marla

ANAND MOHAN SHARAN,
Additional Chief Secretary to Government, Haryana
Environment, Forests and Wildlife Department.